

HARYANA VIDHAN SABHA

IX SESSION

BULLETIN NO. 15

**Thursday, the 27th March, 2008
(Second Sitting)**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Thursday, the 27th March, 2008 from 2.00 P.M. to 6.33 P.M.).

I LEAVE OF ABSENCE.

The Speaker informed the House that he had received a letter dated 26th March, 2008 from Rao Yadvendra Singh, MLA seeking leave of absence from the sittings of 27th March, 2008 (Second Sitting) and 28th March, 2008 due to unable to personal work and moved that leave of absence be granted to Rao Yadvendra Singh, MLA to remain absent from the sittings of the House during this Session..

II DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET 2008-2009.

As per past practice and to save the time of the House, all the demands for grants (Nos. 1 to 25) on the order paper were deemed to have been read and moved together. The Members were requested to indicate the demand No. on which they want to raise discussion while speaking.

Sarvshri Udai Bhan, Nirmal Singh, Ramesh Kumar Gupta, I.G. Sher Singh, Randhir Singh, Hari Ram, Chhattar Pal Singh, Anand Singh Dangi and Maj. Nirpender Singh Sangwan, members from the Treasury Benches spoke for 13, 25, 3, 15, 6, 8, 13, 6 and 4 minutes respectively.

Sarvshri Naresh Yadav, Radhey Shyam Sharma Amar, Smt. Shakuntla Bhagwaria, Sukhbir Singh Jonapuria and Naresh Kumar Pardhan independent members spoke for 13, 11, 8, 9 and 3 minutes respectively.

Shri Ram Kumar Gautam, a member from the Bhartiya Janata Party spoke for 23 minutes.

Shri Arjan Singh, a member from the Bahujan Samaj Party spoke for 5 minutes.

The Education and Transport Minister, the Irrigation Minister, the Agriculture Minister and the Power Minister spoke for 36, 12, 17 and 13 minutes respectively.

The Finance Minister, by way of reply, spoke for 10 minutes.

Demand No. 1 to 25 were put together and carried.

III BRIEF STATEMENT BY THE MINISTERS.

During the discussion and voting on demands for grants on Budget 2008-2009, Prof. Chhattar Pal Singh member from the Treasury Benches raised the matter regarding lathi charge on D.Ed teachers in Rohtak.

The Power Minister and the Education and Transport Minister made brief statements thereto.

IV LEGISLATIVE BUSINESS.

1 The Haryana Lifts and Escalators Bill, 2008.

At 6.24 P.M. the Power Minister introduced the Haryana Lifts and Escalators Bill, 2008 and also moved-

That the Haryana Lifts and Escalators Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause 2 of clause 1 and Sub-clause 3 of clause 1 were put one by one and carried.

Clauses 2 to 24 were put together and carried.

Sub-clause 1 of clause 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed

The motion was put and carried.

2 The Haryana Evacuee Properties (Management and Disposal) Bill, 2008.

At 6.26 P.M. the Minister of State for Revenue introduced the Haryana Evacuee Properties (Management and Disposal) Bill, 2008 and also moved-

That the Haryana Evacuee Properties (Management and Disposal) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause 2 of clause 1 was put and carried.

Clauses 2 to 20 were put together and carried.

Sub-clause 1 of clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Revenue moved-

That the Bill be passed

The motion was put and carried.

3 The Haryana Cattle Fairs (Amendment) Bill, 2008.

At 6.29 P.M. the Power Minister introduced the Haryana Cattle Fairs (Amendment) Bill, 2008 and also moved-

That the Haryana Cattle Fairs (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed

The motion was put and carried.

4 The Haryana Tax on Entry of Goods into Local Areas Bill, 2008.

At 6.31 P.M. the Finance Minister introduced the Haryana Tax on Entry of Goods into Local Areas Bill, 2008 and also moved-

That Haryana Tax on Entry of Goods into Local Areas Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause 2 of clause 1 and Sub-clause 3 of clause 1 were put one by one and carried.

Clauses 2 to 34 were put together and carried.

Sub-clause 1 of clause 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed

The motion was put and carried.

V EXTENSION OF SITTING.

The Speaker, with the sense of the House, extended the time of the sitting at 6.29 P.M. for 10 minutes.

The Sabha then adjourned till 9.30 A.M. on Friday, the 28th March, 2008.

. CHANDIGARH
The 27th March, 2008.

SUMIT KUMAR
SECRETARY.